

1	2	3	4	5
3.	WO-16	Bombay Offshore	1843	BPD
4.	GS-23	KG Offshore	978	BPD
O.I.L.				
1.	Bhekulajan	Assam	110	KLPD
1995-96				
ONGC				
1.	B-15-A	Bombay Offshore	1478	BPD
2.	Pundi-2	Cauvery onland	3.3M ² /d	
O.I.L.				
1.	Rajali	Assam	43-73	KLPD
2.	Rungolting	Assam	140	KLPD
3.	Borhapijan	Assam	Detailed	testing
			is to be	carried
			out.	

None of the aforesaid locations/places have been discovered by the multinational companies.

[English]

Laying of Pipeline

963. SHRI GOPI NATH GAJAPATHI : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Hindustan Petroleum Corporation Limited (HPCL) has a proposal to set up a 174-KM pipeline between Devgarh and Miraj;

(b) if so, the cost of that pipeline according to the revised estimate; and

(c) the time by which the work is expected to be started?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (c). Hindustan Petroleum Corporation Limited has submitted proposal to lay a 174 Km. long product pipeline from Deogarh in Maharashtra to Miraj in Karnataka at an estimated cost of about Rs. 250 crores. The proposal is being processed for 1st Stage clearance.

[Translation]

U.P. Petrochemicals, PATA

964. SHRI PREM CHAND RAM :
SHRI SURYA NARAYAN YADAV :
SHRI KESRI LAL :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government propose to set up a petrochemicals plant at Pata in district Etawa of Uttar Pradesh;

(b) if so, the details thereof :

(c) whether land has also been acquired from farmers for the plant and residential colony ;

(d) is so, whether the rates fixed for the land acquired for residential colony are higher as compared to the rates of land acquired for the above plant.

(e) if so, the reasons therefor ;

(f) whether the compensation has been paid to the farmers for acquisition of the land ; and

(g) if not, the time by which it is likely to be paid .

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b). The Gas Authority of India Limited is setting up a petrochemical plant at Pata, U.P. The plant will be producing LLDPE and HDPE natural gas.

(c) Yes, Sir.

(d) and (e). The rates of compensation for the lands acquired have been assessed by the Special Land Acquisition officer and approved by the Board of Revenue, Government of U.P.

(f) and (g). The entire compensation amount has been paid by GAIL to the Special Land Acquisition Officer. The disbursement of compensation to the affected farmers has started.

[English]

Kidnapping of CPI (M) MLA

965. SHRI PARAS RAM BHARDWAJ : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government have requested the Bangladesh to launch operation for CPI-M, MLA Pranab Deb Burman kidnapped by insurgents of the All Tripura Tiger Force on January 19, 1996 from Katcherra of West Tripura district and taken to Bangladesh ; and

(b) if so, the reaction of Bangladesh Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) : (a) and (b) The matter has been taken up with the Government of Bangladesh seeking recovery of the Hon'ble MLA and his body guard. No response has yet been received from the Government of Bangladesh.

1873 Act

966. SHRI LAETA UMBREY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Eastern Bengal Frontier Regulation 1873 is still enforced in some of the North Eastern States ;

(b) is so the details of the Act; and